

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 1611
TO BE ANSWERED ON THE 4th August 2025
AIR SAFETY REFORMS IN THE AFTERMATH OF THE
AHMEDABAD AIR CRASH

1611. DR. SASMIT PATRA

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) preliminary findings that have emerged from the investigation into the Ahmedabad air crash, and whether they have identified any systemic failures in air traffic control or airline protocol;

(b) whether the Directorate General of Civil Aviation (DGCA) has issued any urgent advisories or Standard Operating Procedure (SOP) changes post-incident; and

(c) the steps that are being taken to enhance oversight of airline safety practices, particularly concerning pilot fatigue, aircraft maintenance, and emergency response preparedness?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)

(a): A Preliminary report based on the available factual information has been published by Aircraft Accident Investigation Bureau (AAIB) and is available on AAIB website at www.aaib.gov.in. The preliminary report does not contain any conclusion and investigation is still under progress.

(b) & (c) : The Directorate General of Civil Aviation (DGCA) has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organisation /aircraft, which includes

regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, maintenance organizations.

DGCA continuously reviews and updates its surveillance methodology based on risk assessment, operator performance, fleet performance and global best practices such as the guidelines issued by European Union Aviation Safety Agency (EASA) and Federal Aviation Administration (FAA).

DGCA issued General Safety Circular 01 of 2025 on June 19, 2025, titled "Comprehensive Special Audit to Assess the Aviation Ecosystem and Strengthen Aviation Safety Architecture".

Regarding pilot fatigue, the new Flight Duty Time Limitations (FDTL) Civil Aviation Requirements (CAR) provisions have come into effect. Monsoon checks are also being done for the operators.

DGCA mandates requirements to develop & establish Aerodrome Emergency Plan vide DGCA CAR Section 4, Series B, Part 1, Para 9.1 for all licensed airports to prepare an aerodrome to cope with an emergency occurring at the aerodrome or its vicinity. These plans are tested periodically and updated on the basis of recommendations received as outcome of any case study or Accident/Incident report.
